

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

*Sb*

*Archana Yadav*

*Shivani Chawla*

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

*Chinmay*

*Rhythm*

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 100- M/s Indies Global Foods Private Limited

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

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State of Haryana & Ors.

...Respondents

**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 100, M/S INDIES GLOBAL FOODS  
PRIVATE LIMITED**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Indies Global Foods Private Limited, Respondent No. 100, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 100 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted on 07.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (in short "PETP"). The Answering Respondent further submits that a Show Cause Notice (in short "SCN") dated 16.01.2025, was issued by the Haryana State Pollution Control Board (in short "HSPCB"). The Joint Committee Report and the SCN alleged inter alia that: (i) low BOD and COD values at the PETP inlet allegedly indicating dilution with freshwater; (ii) deficiencies in PETP performance with respect to discharge norms; (iii) lack of proper documentation and logbooks for water usage, effluent generation and raw material consumption; (iv) absence of flow meters and NOC from HWRA; (v) alleged bypass or parallel discharge; and (vi) inadequate sludge and chemical record maintenance.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent

submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the allegation of dilution is wholly misconceived. The Answering Respondent is engaged in the business of processing packaged ready-to-eat and ready-to-cook food products such as soya chaap, petha, mushroom, baby corn and similar items. These items are either purchased as semi-processed materials or are cleaned and sterilized without extensive water-intensive operations. The BOD/COD load of the effluent is naturally low due to the nature of the food processing activities. Nonetheless, the Answering Respondent has installed a Physico-Chemical Effluent Treatment Plant (PETP) of 10 KLD capacity which treats the trade effluent prior to its discharge. The PETP consistently achieves BOD and COD reduction efficiency of 87.64% and 91.76% respectively. Therefore, the conclusion of dilution merely based on inlet parameters is unfounded and overlooks the operational characteristics of the unit.
- 4.4. That with regard to the installation of flow meters, it is submitted that the Answering Respondent does not operate any borewell and relies exclusively on HSIIDC's piped water supply. As such, the requirement of borewell-related flow metering and HWRA NOC is

not applicable. An affidavit confirming the absence of any borewell and unauthorized storm water discharge has already been submitted by the Answering Respondent. Moreover, the Joint Committee Report itself records that there is no borewell at the site and no bypass arrangement was found.

- 4.5. That the Answering Respondent has submitted a detailed water balance chart indicating water usage of 6.5 KLD, of which 3 KLD is used in boiler operations, 3.5 KLD in food processing, and approximately 1.8 KLD is sent to the PETP. The effluent generated is within permissible limits and treated adequately before discharge. The said chart was annexed to the SCN reply as Annexure 2.
- 4.6. That the raw material consumption details, manufacturing process descriptions, and corresponding GST filings (Form GSTR-1 and GSTR-2) for the last six months were submitted with the SCN reply and marked as Annexure 3. These clearly show that the scale of operations is limited, and the production volumes do not result in high organic load in effluent.
- 4.7. That the logbooks of PETP operation, including chemical usage, electricity consumption, and daily flow readings have been duly maintained and were submitted with the SCN reply as Annexure 4. It is clarified that the PETP operates on a Physico-Chemical process and does not utilize membranes. Hence, the requirement of servicing bills for membrane components is not applicable.
- 4.8. That the Answering Respondent has a valid agreement with M/s GEPIL for safe and scientific disposal of hazardous waste generated

as PETP sludge. The manifest records for the past year have also been submitted (Annexure 5). The statement in the Joint Committee Report that relevant documents were not produced is incorrect and contrary to the record.

- 4.9. That the total generation of trade effluent from the unit is under 2 KLD, which is well within the consented capacity of 10 KLD under the valid CTO granted to the unit. The three-month logbook of effluent discharge was submitted with the SCN reply (Annexure 6) and demonstrates full compliance with consent conditions.
- 4.10. That a single visible discharge point for treated effluent connected to the nearest manhole of the HSIIDC sewer has been constructed and is located outside the unit premises. Photographic proof of the same was submitted as Annexure 8 to the SCN reply. Therefore, the allegation of unauthorized or multiple discharge points is incorrect.
- 4.11. That in addition to the above, the Answering Respondent is in the process of submitting a Technical Structural Adequacy Report of the PETP, which shall be made available to HSPCB on or before 10.05.2025. The Joint Committee Report makes no mention of this forthcoming submission and draws conclusions without considering the same.
- 4.12. That the Answering Respondent has deposited the applicable performance security and re-sampling fees and has already requested HSPCB for a fair and independent re-inspection or re-sampling of the PETP. A copy of the payment proof was submitted as Annexure 7.

- 4.13. That a detailed technical reply to the Joint Committee's observations was also submitted by the Answering Respondent and marked as Annexure 8 to the SCN reply. This point-wise rebuttal highlights the factual and technical inaccuracies in the Committee's assumptions, particularly with regard to dilution, PETP efficacy, and documentation.
- 4.14. That in view of the above, it is most respectfully submitted that the classification of the Answering Respondent as "non-complying" in the Joint Committee Report is incorrect, arbitrary, and not supported by evidence. The SCN reply addresses each issue comprehensively and should have been duly considered before drawing adverse conclusions.
- 4.15. In view of the above, the Answering Respondent most respectfully submits that the findings of the Joint Committee Report are based on assumptions and unverified conclusions. The Respondent's detailed reply to the SCN rebuts every allegation with supporting evidence, and the same ought to have been given due consideration before classifying the Respondent as non-compliant. The Answering Respondent prays that the said classification be reconsidered in light of the contents of the SCN reply and that a fair and factual reappraisal of the compliance status be undertaken.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 100- M/s Indies Global Foods Private Limited

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 21.05.2025

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Place: New Delhi

Phone: 011 4704 6111

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

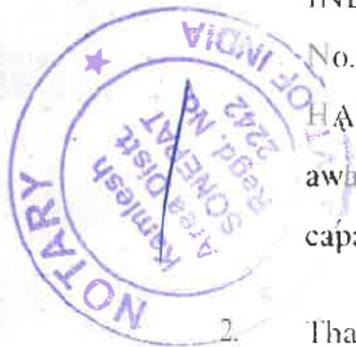
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, VISHAL GOEL S/O SUBHASH CHAND aged about 39 YEARS  
R/o OF HNO 168 13 BEHIND KASHMIRI MARKET GANAUR MANDI  
131101. do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.100, M/s  
INDIES GLOBAL FOODS PVT LTD having its office at Plot  
No. 244, Phase-I HSIIDC INDST. ESTATE BARHI, GANNAUR,  
HARYANA 131101, in the aforesaid Original Application, I am  
aware of the facts and circumstances of the case in my official  
capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under  
my instructions, and I say that the statements and submissions made  
in the said reply are true and correct to best of my knowledge based  
upon the records and my belief. I pray that the said reply to be  
treated as part and parcel of this Affidavit and the same is not being  
reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply  
are true copies of its originals.



For Indies Global Foods Pvt. Ltd.

Vishal Goel,  
Director



VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on this 21th day of Feb, 2025.



For Indies Global Foods Pvt. Ltd.

Vishal Goel.

Direct Vishal



ATTESTED

NOTARY  
Distt. Sonapat

*[Handwritten Signature]*  
21/02/25

**Reply of Pollution Notice**

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges alleging non-compliance with the prescribed effluent discharge norms and other regulatory provisions.

We take this opportunity to submit our response and to demonstrate our full commitment to environmental compliance.

**2. BACKGROUND OF THE COMPANY**

M/s Indies Global Foods Private Limited is a responsible industrial unit engaged in manufacturing of ready to eat canned food, operating with strict adherence to environmental norms. We have installed a comprehensive Effluent Treatment Plant (ETP) and maintain detailed logbooks to ensure compliance with pollution control regulations. Our operations are in line with the prescribed norms, and we continuously strive for sustainable and eco-friendly practices.

**3. RESPONSE TO SPECIFIC ALLEGATIONS**

**Effluent Discharge and Compliance with Prescribed Norms**

As per the inspection report, it has been alleged that the parameters of effluent discharge exceed the permissible limits, particularly in terms of:

- BOD
- COD
- TDS
- Other relevant parameters, if any

We respectfully submit that the said observations may be based on isolated sampling conditions or procedural deviations. Our unit regularly conducts internal monitoring of effluent discharge, and the latest reports from EPA-recognized laboratories confirm compliance with prescribed standards. We request HSPCB to provide detailed analysis reports and sampling methodology to cross-verify the findings.

**Allegation of Dilution in PETP**

We categorically deny any intentional dilution of effluent in the Primary Effluent Treatment Plant (PETP). The installed flow meters and logbooks substantiate that no such practice is carried out. Moreover, the inspection team did not identify any direct evidence of freshwater mixing in effluent streams. We request an independent re-evaluation of our PETP performance to establish our compliance.

**Implementation of Corrective Measures**

Our CTO remains valid, and The copy of the latest CTO is annexed hereto as Annexure-1.

Notwithstanding our compliance status, we have proactively taken the following steps to further strengthen our environmental controls:

- Enhanced Monitoring: Additional sampling and independent third-party verification of effluent quality.
- Logbook Maintenance: Daily records of raw material consumption, effluent generation, and treatment efficiency.
- Water Conservation Measures: Reduction of freshwater consumption and optimization of the PETP process.
- Training & Compliance Audits: Regular staff training to ensure strict adherence to pollution control norms.

#### **TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS**

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time.

Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

#### **FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS**

The closure of our unit would not only impact our company but also have **far-reaching consequences** on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from **diverse socio-economic backgrounds**, many of whom are the sole breadwinners for their families. A closure would lead to **job losses, financial distress, and disruption of livelihoods** for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face **economic hardship**. We humbly request that such **wider social and economic implications** be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.

- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you.

Regards,  
Vishal Goel



**3259**  
**HARYANA STATE POLLUTION CONTROL**  
**BOARD**  
Star Complex, Opp. General Hospital,  
Delhi Road, Sonapat Ph. 0130-2236119(O)  
E-mail: hspcb.pkl@silfy.com

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No. HSPCB/Consent/ : 31311118SONC TO5231949

Dated: 19/05/2018

To,

M/s Indies Global Foods Private Limited  
Plot No 244, Barhi Phase - I, HSHDC

Subject: Grant of consent to operate to M/s Indies Global Foods Private Limited.

Please refer to your application no. 5231949 received on dated 2018-04-20 in regional office Sonapat. With reference to your above application for consent to operate, M/s Indies Global Foods Private Limited is hereby granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	19/05/2018 - 31/03/2028
<b>Industry Type</b>	Food and food processing including fruits and vegetable processing
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	188.0
<b>Total Land Area(Sq. meter)</b>	450.0
<b>Total Builtup Area(Sq. meter)</b>	562.5
<b>Quantity of effluent</b>	
1. Trade	2.0 KL/Day
2. Domestic	0.3 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	sewer
2. Trade	ETP
<b>Domestic Effluent Parameters</b>	
1. NA	mg/l
<b>Trade Effluent Parameters</b>	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
<b>Number of stacks</b>	2
<b>Height of stack</b>	
1. Boiler stack	30 meters
2. DG stack	3 meters
<b>Emission parameters</b>	
1. SPM	800 mg/m3

Product Details	
1. Ready to eat and ready to cook food	2.5 Metric Tonnes/day
Capacity of boiler	
1. Boiler	2 Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.05 KL/day
2. Wood	0.5 Ton/day
Raw Material Details	
Rice 0.5 Metric Tonnes/Day Pulses 0.5 Metric Tonnes/Day Vegetables 0.5 Metric Tonnes/Day Water 5000 Kilo Liters/Day Milk based products 25 Kilo Liters/Day Rice 0.5 Metric Tonnes/Day Pulses 0.5 Metric Tonnes/Day Vegetables 0.5 Metric Tonnes/Day Water	Metric Tonnes/Day

*Regional Officer, Sonipat*  
*Haryana State Pollution Control Board.*

#### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

#### **Specific Conditions :**

1. That the First three months will be considered as Trial Period . 2. Unit will obtained Authorization under HOWM Rules 2016 with in 30 days. 3. That the unit shall keep all the parameters within the prescribed limits and submitted the Analysis reports under Air act with in 90 days . 4. That the unit will comply with all the provisions of Hazardous Waste Rules and submit agreement with Authorized recycler of the Board for scientific disposal of Hazardous Waste with in 30 days. 5. That the Unit will run ETP / APCM regularly and maintained log books properly . 6. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 7. That the unit will provide inter locking arrangement of DG set with ETP/APCM and shall have separate D.G. set to ensure regular and effective running of pollution control devices. 8. That the unit will not add any air polluting process/ machinery and also not add any process which increases the water pollution load. 9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land

Naveen      Digitally signed by  
Gulia      Naveen Gulia  
Date: 2018.05.19  
17:34:46 +05'30'

**Regional Officer, Sonipat**

**Haryana State Pollution Control Board.**

# VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622 OF 2024**

**IN RE:-**

**VARUN GULATI**

**...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm, all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **20th** day of **May**.....2025

Accepted, identified and certified subjected to the terms of the fee

  
[SIDDHARTH BATRA] [ARCHNA YADAV]

    
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]  
Advocates

**For Indies Global Foods Pvt. Ltd.**

*Vishal Goyal*  
Director  
*Vishal Goyal*



**BOARD RESOLUTION**

**CERTIFIED TRUE COPY OF RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTOR OF M/S. INDIES GLOBAL FOODS PVT LTD., HELD ON 21<sup>TH</sup> OF February 2025, AT 11:00 AM AT THE REGISTERED OFFICE AT PLOT NO. 244, HSIIDC, INDUSTRIAL ESTATE BARHI, PHASE -1 GANNAUR -131101, DISTT. SONIPAT, HARYANA (INDIA).**

RESOLVED THAT Mr. Vishal Goel, be and is hereby authorized on behalf of Company World, to initiate, file, defend, represent and conduct legal cases, proceedings or claims in any court of law, tribunal or any other judicial or quasi-judicial authority in connection with the business or matters of the Company World.

RESOLVED FURTHER THAT Mr. Vishal Goel is authorized to sign, verify and submit all necessary document, affidavits, pleadings, applications and undertakings and to appoint advocates, solicitors and other professionals as may be required for such proceedings.

RESOLVED FUTHER THAT all actions taken by Mr. Vishal Geol in connection with the above matters be and are hereby ratified and confirmed by the Company World.

RESOLVED FUTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and whe required for their records and reference.

For Indies Global Foods Pvt. Ltd.

*Vishal Goel.*

Director

For Indies Global Foods Pvt. Ltd.

*Nishan*

Director

For Indies Global Foods Pvt. Ltd.

*Chenelr*

Director



**Advance service copies of short reply on behalf of Respondent Nos. 58, 71, 93, 94, 96 & 100 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

**Vijay Kumar** <vijay.kumar@satramdass.com>

Wed, May 21, 2025 at 3:03 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>

 Paperbook- NGT Reply-R94 Samarth industries\_Redacted.pdf

 Paperbook-NGT REPLY-R100 INDIES GLOBAL\_Redacted.pdf

 Paperbook-NGT REPLY-R71 DENIM CRAZE\_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 58, 71, 93, 94, 96 & 100 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

**Vijay Kumar**  
Office Manager

**SDB**  
**SATRAM DASS B & CO.**  
ADVOCATES  
8A Sagar Apartment  
6 Tilak Marg  
New Delhi - 110001  
Landline - +91-11-47046111  
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Satram Dass B & Co. made the following annotations

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